

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE TWENTY SIXTH DAY OF MARCH
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 6340 OF 2026

Between:

Aditi V.S, D/o. Vishwanath C.S., Aged about 25 years, Occupation Student,
R/o. Villa No. 51, Vessella Wood Estate Road, Kondapur, Ranga Reddy
District, Hyderabad -500084.

...PETITIONER

AND

1. Union of India, Rep. by its Secretary, Ministry of Health and Family Welfare, Nirman Bhavan, Maulana Azad Road, New Delhi - 110011.
2. National Medical Commission, Rep. by its Secretary, Dada Dev Mandir Road, Block P, Sector 8, Dwarka, New Delhi - 110077.
3. National Board of Examinations in Medical Sciences, Rep. by its Secretary, Medical Enclave, Ansari Nagar, Ring Road, New Delhi- 110029.
4. Medical Counselling Committee (NEET-PG Medical Counselling), Directorate General of Health Services, Ministry of Health and Family Welfare, Government of India, New Delhi -110001, Rep. by its Secretary.
5. State Of Telangana, Through Its Principal Secretary, Health Medical And Family Welfare, Secretariat, Brkr Bhavan, D-Block, 6th Floor, Hyderabad - 500022.
6. Kaloji Narayana Rao University Of Health Sciences, (Knruh Warangal, Through Its Registrar, Nizampura, Warangal, Telangana, 506007

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to

- a) Issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus declaring the inaction of the Respondents in not further lowering the qualifying percentile for NEET-PG 2025 despite persistent and substantial vacancies as illegal, arbitrary and violative of Articles 14 and 21 of the Constitution of India
- b) Consequently direct the Respondents to further lower the minimum qualifying percentile for NEET-PG 2025 in terms of Regulation 9 of PGMER, 2000 as

amended and permit me to participate in counselling and be considered for admission against vacant PG Medical seats for the Academic Year 2025-26

c) Pending disposal of the Writ Petition, direct the Respondents to permit me to provisionally participate in counselling and secure admission in a vacant PG Medical (Management Quota) seat for Academic Year 2025-26, subject to the result of the Writ Petition.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to permit petitioner to provisionally participate in counselling and secure admission in a vacant PG Medical (Management Quota) seat for Academic Year 2025-26, subject to the result of the Writ Petition pending disposal of the main Writ Petition.

Counsel for the Petitioner: SRI MASTAN VALII SHAIK

**Counsel for the Respondent Nos.1 TO 4: SRI N.BHUJANGA RAO, Deputy
Solicitor General of India**

Counsel for the Respondent No.5: GP FOR MEDICAL HEALTH & FW

Counsel for the Respondent No.6: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.6340 of 2026

Dated: 26.03.2026

Between:

Aditi V.S.

...Petitioner

and

Union of India,
Through the Secretary,
Ministry of Health and Family Welfare,
Nirman Bhawan, Maulana Azad Road,
New Delhi – 110011
and 5 others.

...Respondents

ORDER:

Learned counsel Sri Mastan Valli Shaik appears for the petitioner.

2. The writ petition is filed seeking the following relief:

For the reasons stated in the accompanying affidavit filed in support of the writ petition, it is therefore, prayed that this Hon'ble Court may be pleased to

a) Issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus declaring the inaction of the Respondents in not further lowering the qualifying percentile for NEET-PG 2025 despite persistent and substantial vacancies as illegal, arbitrary and violative of Articles 14 and 21 of the Constitution of India;

b) Consequently direct the Respondents to further lower the minimum qualifying percentile for NEET-PG 2025 in terms of Regulation 9 of PGMER, 2000 as amended and permit me to participate in counselling and be considered for admission against vacant PG Medical seats for the Academic Year 2025-26;

c) Pending disposal of the Writ Petition, direct the Respondents to permit me to provisionally participate in counselling and secure admission in a vacant PG Medical (Management Quota) seat for Academic Year 2025-26, subject to the result of the Writ Petition;

d) Pass such other order or orders as this Hon'ble Court may deem fit and proper in the interests of justice."

3. Learned counsel for the petitioner seeks permission to withdraw the writ petition with liberty to the petitioner to pursue the other remedies available in law.

4. The writ petition is accordingly dismissed as withdrawn with the aforesaid liberty. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- M.NAGAMANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI MASTAN VALII SHAIK, Advocate [OPUC]
2. One CC to SRI N.BHUVANGA RAO, Deputy Solicitor General of India [OPUC]
3. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
5. Two CD Copies

PSK.

TKS

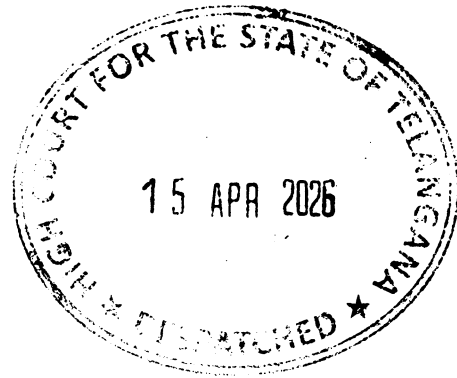
Handwritten signature/initials

HIGH COURT

DATED:26/03/2026

ORDER

WP.No.6340 of 2026



**DISMISSING THE WRIT PETITION
AS WITHDRAWN WITHOUT COSTS**

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21/4/26